ASHOK G. NIJAGANNAVAR, B.Sc., LL.M.

REGISTRAR GENERAL

HIGH COURT OF KARNATAKA

OF TOP AND THE STATE OF THE STA

BENGALURU - 560 001

31.03.2017

No. RPS.86/2014

CIRCULAR

The Hon'ble Chief Justice of India has expressed the view that, a large number of complaints received in the High Courts against the sub-ordinate judiciary are made with the ulterior motive of tarnishing the image of the judiciary. For the purpose of procedure to be followed uniformly by all the High Courts while dealing with the complaints received against members of the subordinate judiciary, the following modified guidelines are issued:-

- A. The complaint making allegations against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and/or verifiable material to substantiate the allegations made therein.
- B. If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.
- C. If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

This is for information and necessary action of all concerned.

By Order of the Hon'ble Chief Justice,

(ASHOK G. NIJAGANNAVAR) REGISTRAR GENERAL

Copy to:

- 1. The Registrar (Vigilance)
- 2. The Registrar (Judicial)
- 3. The Registrar (Infrastructure & Maintenance)
- 4. The Registrar (Review & Statistics)
- 5. The Registrar (Computers)
- 6. The Registrar (Administration)
- 7. The Registrar (Recruitment)
- 8. The Central Project Co-ordinator (Computers)
- 9. The Addl. Registrar General, High Court of Karnataka, Dharwad and Kalaburagi Benches.
- 10. The Prl.City Civil & Sessions Judge, Bengaluru City.
- 11. All the Prl. District & Sessions Judges in the State.
- 12. The Chief Judge, Court of Small Causes, Bengaluru.
- 13. The Prl. Secretary to Government, Law Department, Vidhana Soudha, Bengaluru.
- 14. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru.
- 15. The Member, High Court Legal Services Committee, Bengaluru.
- 16. The Director, Karnataka Judicial Academy, Bengaluru.
- 17. The Director, Bangalore Mediation Centre, Bengaluru.
- 18. The Director, Arbitration Centre, Bengaluru.
- 19. The Prl. Judge, Family Court, Bengaluru.
- 20. The Presiding Officer, Labour Court, Bengaluru.
- 21. The Presiding Officer, Industrial Tribunal, Bengaluru.
- 22. The Member, Karnataka Appellate Tribunal, Bengaluru.
- 23. The Registrar, Karnataka State Administrative Tribunal, Bengaluru.
- 24. The Presiding Officer, Karnataka State Transport Appellate Tribunal, Bengaluru.

(With a request to circulate among the Judicial Officers working in their unit)